

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 41**

**IVN.P (IBC)/29/2024 IN C.P. (IB)/1131(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **GAMMON REALTY LIMITED V/s PRAFUL NANJI SATRA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Prathmesh Kamath i/b Devashesh is present. Adv. Rohan Agrawal a/w Adv. Vidisha Rohira a/w Adv. Rahul Pillai i/b Pragnya Legal for the Proposed Intervenor in Intervention Petition 29 of 2024 present. Adv. Rohit Gupta a/w Adv. Rima Desai, Adv. Gayatri Mohite i/b Parinam Law Associates for the Respondent present.

**IVN.P (IBC)/29/2024**

Heard the Counsels and the matter is **Reserved for Order**. The parties shall be at liberty to place on record the written synopsis of arguments within one (1) week.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**